

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
CP-202/ND/2021

IN THE MATTER OF:

Mr. Amar Pal Singh

... **Applicant/Petitioner**

Versus

Jay Ess Associates Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 169 of Companies Act

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : None

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Petitioner, despite repeated calls. The Respondents are also represented only through proxy counsel. In the interest of justice, the hearing is deferred to 16.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)